



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



No. R-1/10(1)/2021-NSL-II
Date: 19th August 2021

To,

The Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, Ashoka Road,
New Delhi – 110 001.

Subject: Recommendations on 'Enabling Unbundling of Different Layers Through Differential Licensing' – regarding.

DoT through its letter No. 20-281/2010-AS-I Vol.XII (pt) dated 8th May 2019, inter-alia, requested TRAI to furnish recommendations on enabling unbundling of different layers through differential licensing, under the terms of the clause (a) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India Act, 1997 (as amended) by TRAI Amendment Act, 2000.

2. A Pre-Consultation Paper on 'Enabling Unbundling of Different Layers Through Differential Licensing' was released on 9th December 2019. Based on the comments received from stakeholders, a Consultation Paper on 'Enabling Unbundling of Different Layers Through Differential Licensing' was released on 20th August 2020 seeking the comments / counter comments of the stakeholders. The comments / counter comments received from the stakeholders have been uploaded on the website. Thereafter, an Open House Discussion (OHD) was convened on 3rd February 2021.

3. Based on the comments/inputs received from the stakeholders and on its own analysis, the Authority has finalized the recommendations on **"Enabling Unbundling of Different Layers Through Differential Licensing"**. The same is enclosed herewith.

4. In keeping with practice, a copy of this letter, along with the recommendations, is being placed on the website of TRAI www.trai.gov.in.

Encl: as above


(V. Raghunandan)
Secretary

Tel: 23237448

Email: secretary@trai.gov.in